

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).9 7 5 3 - 97 5 4 / 2 0 0 4

(From the judgment and order dated 23 / 1 0 / 2 0 0 3 in CW P No. 43 5 9 of 1 9 9 9 and judgment and final order dated 9.1. 2 0 0 4 in MCC No. 35 7 8 / 2 0 0 3 of The HIGH COUR T OF M.P AT JA B A L P U R )

K.M. GUP T A

Petitioner(s)

VER SUS

P R A H L A D S I N G H T O M E R & O R S.

Respondent(s)

(With prayer for interim relief and office report)

Date: 12 / 0 1 / 2 0 0 9 These Petitions were called on for hearing today.

CORAM :

HON' B L E M R. J U S T I C E D A L V E E R B H A N D A R I  
HON' B L E M R. J U S T I C E H A R J I T S I N G H B E D I

For Petitioner(s) Mr. Ravindr a Shrivastava, Sr. Adv.  
Dr. S.K. Verm a, Adv.

For Respondent(s) Mr. Joseph Pookh att, Adv.  
Mr. Pr a s h a n t Ku m a r, Adv.

Mr. M.P. Singh, Adv.  
Mr. B.S. Banthi a , Adv

UPON hearing counsel the Court made the following  
O R D E R  
Leave granted.

Hearing expedited.

(Pardeep Ku m a r)  
Court Master

(Neeru Bal a Vij)  
Court Master